

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1537**

**TO BE ANSWERED ON THE 26<sup>TH</sup> July, 2016/ SHRAVANA 4, 1938 (SAKA)**

**REEXAMINATION OF SIKH RIOT CASES**

**1537. SHRI RAMDAS C. TADAS:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government proposes to re-examine some cases of the 1984 Sikhs riots;**

**(b) if so, the details thereof;**

**(c) whether there is any proposal to provide more compensation to the victims; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a)&(b): The Govt. has, vide order dated 12<sup>th</sup> February, 2015 constituted a Special Investigation Team (SIT) for investigating/re-investigating the cases of 1984 riots. The terms of reference of SIT are as under:-**

**(i) To re-investigate the appropriately serious criminal cases which were filed in the National Capital Territory of Delhi in**

**LS USQ No. 1537 for 26.07.2016**

**connection with the 1984 Riots and have since been closed. For this purpose, the SIT shall examine the records afresh from the Police Stations concerned and also the files of Justice J.D. Jain and Sh. D.K. Agarwal Committee and take all such measures under law for a thorough investigation of the criminal cases.**

**(ii) To file charge sheet against the accused in the proper Court where after investigation sufficient evidence is found available.**

**(c) No, Madam.**

**(d) Not applicable.**

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